

MOST URGENT
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OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs) : DELHI

90720 - 90726
No _____/Guidelines/OC/ Misc./Admn.1/THC/2023 Dated, Delhi The 11 DEC 2023

Copy of the Amendment/addition in the Guidelines for appointment of Oath Commissioners
is forwarded for information and necessary compliance:

1. Sh. Umed Singh, Ld. Chairperson, Committee dealing with the appointment of Oath Commissioner for Tis Hazari Courts, Delhi.
2. Sh. Kumar Rajat, Ld. Member, Committee dealing with the appointment of Oath Commissioner for Tis Hazari Courts, Delhi.
3. Sh. Harvinder Singh, Ld. Member, Committee dealing with the appointment of Oath Commissioner for Tis Hazari Courts, Delhi.
4. The President/Hony. Secretary, Delhi Bar Association, Tis Hazari Courts, Delhi with request to circulate the same amongst all the advocates.
5. Incharge, Website Committee, Delhi, with the direction to upload the same on the website of District Courts, Delhi.
6. Incharge, R&I Section, Tis Hazari Courts, Delhi to paste the same on the notice boards.
7. The Personal Office of Ld. Principal District & Sessions Judge (HQs.), Delhi.

Kapoor
09/12/23
(Simmi Kapoor)

Administrative Officer (Judicial)
Administration Branch - I
O/o Ld. Principal District & Sessions Judge (Hqs)
Tis Hazari Courts, Delhi.



HIGH COURT OF DELHI : NEW DELHI
(GENERAL ADMN.-I BRANCH)

No. 255/G-2/Genl.-I/OC/DHC
Dated 01-12-23

To

1. The Principal District & Sessions Judge (HQ), Tis Hazari Courts Complex, Delhi
2. The Principal District & Sessions Judge (New Delhi), Patiala House Courts Complex, New Delhi
3. The Principal District & Sessions Judge (North-West), Rohini Courts Complex, Delhi
4. The Principal District & Sessions Judge (South-West), Dwarka Courts Complex, New Delhi
5. The Principal District & Sessions Judge (East), Karkardooma Courts Complex, Delhi
6. The Principal District & Sessions Judge (South), Saket Courts Complex, New Delhi
7. The Principal District & Sessions Judge-cum-Special Judge (PC Act) (CBI), RACC, New Delhi

Sub: Amendment/addition in the Guidelines for appointment of Oath Commissioners-reg

Sir/Madam,

I am directed to say that on the recommendation of Hon'ble Oath Commissioner's Committee, Hon'ble the Full Court has been pleased to add the following guidelines for appointment of Oath Commissioner in the existing guidelines:

6: "The applicant (Advocate) will submit an affidavit with his application that he has not applied for Oath Commissioner in any other Court of Delhi except where he has been mainly practicing as an Advocate."

Accordingly, the latest/fresh guidelines for appointment of Oath Commissioners in all Courts duly approved by the Hon'ble Full Court now be read as under:

Guidelines for appointment of Oath Commissioners in all Courts duly approved by the Full Court

1. An applicant for the appointment as an Oath Commissioner should have 3 years practice as an Advocate on the last date of submission of application form and the advocate applying for appointment in a particular Court Complex, should be mainly practicing at the said Complex.
2. The tenure of appointment of Oath Commissioner in all Courts shall be of 2(two) years, unless otherwise ordered by the High Court.
3. An advocate can be considered for re-appointment after a period of 3 years from conclusion of his/her earlier term.

P.T.O

Mr. Puneet

06/12/23

Admn. F
04/12/23

4. The average annual income for an applicant for appointment as an Oath Commissioner should be not less than Rs. 24,000/- per annum during the preceding two years.

In support of proof of income, the applicant shall file an affidavit in the absence of any other proof.

Provided that the income criteria will not be applicable in case of persons with disability and lady advocates, who are divorcee/widowed/single.

5. Preference to the extent of 10% will be given to senior citizens, lady advocates, who are divorcee and widowed, and persons with disability, subject to their furnishing the requisite proof in order to claim appointment in any of the preferred categories.
6. The applicant (Advocate) will submit an affidavit with his application that he has not applied for Oath Commissioner in any other Court of Delhi except where he has been mainly practicing as an Advocate.

This is for your kind information and necessary compliance.

Yours faithfully



(Ravinder Kumar Pahuja)
Joint Registrar (Genl.-I)
For Registrar General